

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

RA 84/94 in  
(OA 82/90)

: Date of order 15.11.94

Union of India & Others : Petitioners

V/s

M.V. Balasundra : Respondent

Mr. U.D. Sharma : Counsel for the petitioners

Mr. C.B. Sharma : Brief holder for Mr. R.N. Mathur  
Counsel for the respondents.

CORAM


Hon'ble Mr. Gopal Krishna, Member (Judicial)


Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. O.P. SHARMA, MEMBER (ADMINISTRATIVE)

The Union of India & Other respondent have filed this review application seeking amendment to the order dated 23.7.93 passed in OA no. 82/90 wherein direction was given to the respondents to pay interest at 12% per month on the outstanding amount (in para 8 of the order).

2. The Union of India & Other respondent have also filed an MA no. 519/94 seeking condonation of delay in filing the review application. In the interest of justice, we condone the delay in filing the review application. As regards the review application, we recall that our intention was to grant interest at 12% per annum but inadvertantly a mistake had occurred in the order passed on 23.7.93 whereby the words 'per month' were typed as against the words 'per annum'. We direct that the order dated 23.7.93 in OA no. 82/90 shall stand amended, in that the mention of interest payable at 12% per month in para 8 shall be read as interest payable at 12% per annum. The RA is allowed accordingly.

  
(O.P. SHARMA)  
MEMBER(A)

  
(GOPAL KRISHNA)  
MEMBER(J)